NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB) No. 49/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12th February 2018, 10.30 A.M

	Name	of the Company	Zoetis India Ltd Vs- Arambagh Hatcheries Ltd.		
				s Lta.	
	Under Section		9 IBC		
	SI. Name & Designation of Authorized Appearing on behalf of			behalf of	Signature with
	No. Representative (IN CAPITAL LETTERS)		IN CAPITAL LETTERS)		date
	1. Rubraman Brottachersee Sperational 2 Sturfy of Mukhenjee Advanced Coeditor. 3. Soumour mukhensee 4- Pradyumna Sinha, Advocate 5. Suprenim Lane, Advocate Scorporate Deptor			12/2/18 12/2/18	

ORDER

- Ld. Counsel for the operational creditor and the corporate debtor is present.
- Ld. Counsel for the corporate debtor has filed Vakalatnama without Board Resolution. Ld. Counsel for the corporate debtor has not complied with the directions of this Tribunal dated 12/01/2018.

In compliance of the direction dated 12/01/2018 Ld. Counsel for the corporate debtor not submitted the reply as well as Board Resolution. However, reply affidavit now tendered is defective for want of non-judicial stamp paper. Ld. Counsel for the corporate debtor prayed that leave be granted for filing reply affidavit in the course of the day and for Board Resolution within 2 days . Prayer is allowed. Reply

affidavit be filed in the course of the day and directed to serve a copy of the corrected copy of the reply affidavit to the operational creditor and further directed to file Board Resolution within 2 days.

Ld. Counsel for the operational creditor is directed to file rejoinder, if any, within 7 days after receipt of the corrected copy of the reply affidavit.

List it on 15/03/2018 for admission.

Sd

(Jinan K.R.) Member (J)